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ITEM NO.802

COURT NO.3

SECTION IIB

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP

No(s). 9697/2016

(Arising out of impugned final judgment and order dated 13/01/2016 in CRMM No. 1099/2016 passed by the High Court of Punjab & Haryana at Chandigarh)

AMARJIT KAPOOR

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

Date : 31/05/2016 This petition was orally mentioned today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

(VACATION BENCH)

For Petitioner(s)

Ms. Kawaljit Kochar, Adv.(Mentioned by)

Mr. Shreyas Mehrotra, Adv.

Ms. Kusum Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

On the prayer made by the learned counsel appearing for the petitioner seeking urgent listing of the matter, list the matter tomorrow i.e., 1 st

June, 2016.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

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